# CAPITATION FEE CHARGED BY PRIVATE TECHNICAL INSTITUTIONS

\*536. SHRI N. R. M. SWAMY: Will the Minister of EDUCATION be pleased to state:

(a) the steps taken to curb the practice of collecting capitation fee from students in some private technical institutions; and

(b) whether the State Governments have been advised to prevent such practices?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) As far as we are aware there are 7 private Engineering Colleges all located in Mysore State which are charging Capitation fees from students seeking admission. A Joint Committee of the University Grants Commission and the All India Council for Technical Education appointed in 1964 to examine the conditions of work, admission and standard of education in these colleges recommended that the question of bringing these colleges within the purview of the "Open Door Policy" of the Government of India may be considered provided that they are willing to discontinue collection of capitation fees and the sponsors are prepared to contribute their share of expenditure for the remaining developmental cost of the colleges.

(b) Mysore Government has been advised to take necessary steps to prevent such practices. The State Government is formulating a proposal to discontinue the collection of capitation fees and to improve the standards.

#### FOREIGN AID FOR POLITICAL PARTIES

•538. SHRISITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that foreign help is being given to political parties of India for conducting elections and other political work; and

(b) if so, whether any committee is proposed to be set up to look into this matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) It is

not in the public interest to disclose on the floor of the House the information which the Government have on the subject.

(b) There is no such proposal under Government's consideration.

# PAYMENT OF U.G.C. PAY SCALES TO TEACAERS

◆539. SHRID. THENGARI: SHRIYELLA REDDY: SHRI R. P. KHA1TAN: Will the Minister of EDUCATION be pleased to state:

(a) the steps proposed to be taken by Government to ensure proper payment of University Grants Commission pay-scales to teachers in different States; and

(b) the names of the States which have accepted these scales?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) The responsibility for ensuring proper payment of the revised pay scales to teachers in different States will lie with the State Governments concerned.

(b) Assam, Jammu and Kashmir, Uttar Pradesh and West Bengal have accepted in principle the revised scales of pay.

# CULTURAL AND SCIENTIFIC COOPERATION AGREEMENT WITH FRANCE

# \*540. SHRI BABUBHAI M. CH1NAI: SHRI M.S. OBEROI: Will the

Minister of EDUCATION be pleased to state:

(a) whether it is a fact that a Cultural and Scientific Cooperation Agreement has recently been entered into between India and France; and

(b) if so, what are the details thereof?

THE MINISTER OF EDUCATION (SARI M. C. CHAGLA): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

#### STATEMENT

The Cultural, Scientific and Technical Cooperation agreement between the Governments of India and France was signed in Paris on the 7th June, 1966. It came into force 30 days after the date on which the agreement was signed.

The Agreement is in three parts-

- (0 Relating to co-operation in the fields of Culture, Education and Arts,
- (л) Relating to co-operation in the fields of Science and Technical Studies, and
- (///) General

In the fields of Culture, Education and Art, it provides for co-operation in tic following fields:—

- (a) teaching of each other's language, literature, etc. arid training of teachers for the purpose;
- (J>) provision of facilities for the setting up of cultural and scientific institutions, centres by the other country in its territory;
- (c) exchange of teachers, students, research workers and cultural groups;
- (</) award of scholarships to each other's students and research workers;
- (e) mutual recognition of degrees and diplomas awarded by institutions in the two countries;
- (/) provision of facilities for the holding of concerts, exhibitions, theatrical performances and cultural functions in each other's country; and
- (g) exchange of books, periodicals, radio, television and cinematograpphic material and musical scores and recordings.

In the Scientific and Technical fields, the Agreement provides for:—

- (a) visits of experts for teaching or technical advice on specific problems;
- (b) assistance for scientific and technical research (both fundamental and applied) through institutions specialising in these fields;
- (c) grant of scholarships and arrangements for advanced training and refresher courses;
- (d) participation in each other's scientific conferences, symposia, academic courses and vocational training; and
- Supply of literature and technical information and arranging lectures in these fields.
- The General part mainly deals with the mode of working of the Agreement and the period of its validity.

## TITLE TO THE SQUATTERS WHO ARE BONAFIDE DISPLACED PERSONS

\*541. SHRI CHITTA BASU: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) whether Government have decided that squatters who are *bonafide* displaced persons from East Pakistan should be given title of the land occupied by them;

(b) if so, what are the conditions for such conferment of titles; and

(c) how many persons have so far received titles till date ?

THE MINISTER OF LABOUR, EM-PLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) and (b) Title to land is given on payment of the tentatively assessed pro-rata cost of acquisition and development of land or on payment of 25 percent of the same costs subject to the proviso that the deed of conveyance shall be accompanied by a deed of mortgage of land to the State Government by the squatter. The following categories are eligible for grant of right of and title:—

- (/) Bonafide displaced persons who occupied land before 1st January, 1951 and are protected by the judgement of the Competent Authority under the West Bengal Act XVI of 1951 and have been allotted plots in Government Sponsored Colonies.
- (ff) Squatters who are given alternative land to enable restoration of property to Muslim Evacuees under the West Bengal Evacuee Property Act, 1951.
- (iff) Boriafide displaced persons who have occupied land before the 1st of January, 1951, in the colonies accepted for regularisation.

(c) 74 families have so for received title on the basis described above.

#### JAWAHARLAL NEHRU AWARD FOR INTER-NATIONAL UNDERSTANDING

•542. SHRI M. P. BHARGAVA : Will the Minister of EDUCATION be pleased to state:

(a) by when the first Jawaharlal Nehru Award for International Understanding is proposed to be awarded;

(b) whether any panel of judges is being appointed to adjudge the suitable person for the award; and

(c) whether any time schedule has been fixed for the receipt of nominatons and the